

land development work has not come to the notice of the Department during the last three years.

In a few cases at the time of evaluation of the project, performance of some projects for which funds have been released have not been found satisfactory on some counts or lagging behind in time schedule, the concerned authorities of such projects have been directed

to take suitable corrective measures.

(c) and (d) During the last three years (1993-94 to 1995-96), a total amount of Rs. 164.19 crores have been invested under the various schemes of the Department of Wastelands Development for treatment of 1,90,571 ha. of wastelands. Details are given in the attached Statement.

Statement

Sl. No.	Name of the scheme	Funds released during last three years (1993-94 to 1995-96) (Rs. in crores)	Area for treatment during last 3 years (1993-94 to 1995-96) (Area in ha.)
1	2	3	4
1.	Integrated Wastelands Development Project Scheme.	148.53	1,73,000
2.	Support to NGOs/Voluntary Agencies (VAs).	9.40	13,100
3.	Technology Development, Extension and Training Scheme.	5.29	4,000
4.	Investment Promotion Scheme.	0.21	91
5.	Wastelands Development Task Force	0.76	380
Total		164.19	1,90,571

[English]

Power project at Ramagundam

3944. SHRIMATI LAKSHMI PANABAKA : Will the PRIME MINISTER be pleased to state :

(a) whether a 520 MW BPL power project which is being set up at Ramagundam has been referred to the Central Electricity Authority; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (DR. S. VENUGOPALACHARI) : (a) Yes, Sir.

(b) The project has obtained in-principle clearance of the Central Electricity Authority (CEA) on 6.2.1996. M/s BPL Power Projects (A.P.) Ltd. has submitted the Detailed Project Report (DPR) to CEA in February, 1997, envisaging setting up of 2X260 (520) MW at Ramagundam at an estimated cost of Rs. 2369.76 crore (@ 1 US\$=Rs.35.50). The DPR was considered by the CEA. but could not be recommended for techno-economic clearance.

[Translation]

Defacing of Lucknow

3945. SHRI JAGAT VIR SINGH DRONA : Will the PRIME MINISTER be pleased to state :

(a) Whether the High Court is unhappy with top officers of Lucknow Development Authority and Municipal Corporation for converting Lucknow into a slum;

(b) if so, the reasons for defacing of Lucknow;

(c) whether the Union Government propose to improve the situation there;

(d) if so, the details thereof; and

(e) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) to (e) So far as Lucknow Development Authority is concerned, Uttar Pradesh Administration has denied the statement that the High Court is unhappy with top officers of the Authority.